

ITEM NO.45

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C).....of 2017

CC No(s). 381/2017

(Arising out of impugned final judgment and order dated
10/08/2016 in SA No. 1231/1991 passed by the High Court of
Judicature at Allahabad)

SHREE KANT

Petitioner(s)

VERSUS

GULAICHI (DEAD) THROUGH LRS AND ORS

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 11/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.

Mr. Devashish Bharuka, AOR

Ms. Manita Verma, Adv.

Ms. Reha, Adv.

Mr. Jennifer Rohita Xavier, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

[Charanjeet Kaur]

A.R.-cum-P.S.

[Indu Pokhriyal]

Court Master